GOVERNMENT OF INDIA RAILWAYS LOK SABHA

UNSTARRED QUESTION NO:815 ANSWERED ON:27.11.2014 PAYMENT OF COMPENSATION Dhurve Smt. Jyoti;Kachhadia Shri Naranbhai;Singh Shri Bharat

Will the Minister of RAILWAYS be pleased to state:

(a) the details of compensation announced and paid by the Railways for the victims of various rail accidents during each of the last three years and the current year;

(b) whether all the victims have received the said compensation;

(c) if so, the details thereof and if not, the total number of victims yet to get compensation along with the reasons therefor; and

(d) the steps taken/being taken by the Railways for timely payment of compensation to the victims?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA)

(a) to (d) : A Statement is laid on the Table of the House. STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 815 BY SHRI BHARAT SINGH, SHRI NARANBHAI KACHHADIYA AND SHRIMATI JYOTI DHURVE TO BE ANSWERED IN LOK SABHA ON 27.11.2014 REGARDING PAYMENT OF COMPENSATION.

(a) Compensation to the victims of train accident, as defined under Section 124 of the Railways Act, 1989, is not paid by the Railways on the basis of announcement. The claimant of the compensation has to file a claim in terms of Section 125 of the Railways Act in the Railway Claims Tribunal, which is a quasi judicial body, independent from the Railways. The amount of compensation is paid by the Railways after the claim filed by the claimant is decreed by the Tribunal in favour of the claimant and the decree so awarded by the Tribunal is decided to be satisfied by the Railways. The amount of compensation paid by the Railways for death/injury in train accidents (as defined under Section 124 of the Act) in the cases which have been decreed by the Tribunal for payment of compensation during the past three years and the current year is as under :

2011-12 : Rs. 497.72 lakhs
2012-13 : Rs. 319.63 lakhs
2013-14 : Rs. 149.22 lakhs
2014-15 : Rs. 102.18 lakhs (upto 24.11.2014)

Note : The compensation paid in a year is not related to the accidents/ casualties in that year. The amount depends upon the number of cases which are finalised and payment made in a particular year irrespective of the year(s) in which the accident took place.

(b) Yes, Madam. Payment of compensation has been made by the Railways in all those decreed cases which were decided to be satisfied by the Railways.

(c) About 251 cases in 2011-12, 179 cases in 2012-13, 67 cases in 2013-14 and 35 cases in 2014-15 (upto 24.11.2014) have been decreed by the Tribunal in favour of the claimants.

(d) Railway makes all out efforts for timely payment of the compensation after award of the decree by the Tribunal in favour of the claimant. After the decreetal amount of a claim is sanctioned, Railways have to ensure that cheques are issued and dispatched within a period of 15 days.